

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 17009/2024

[Arising out of impugned final judgment and order dated 13-09-2024 in WP No. 25591/2023 passed by the High Court of Karnataka at Bengaluru]

HAYDHAR ALI C M

Petitioner(s)

VERSUS

KEERTHAN KUMAR & ORS.

Respondent(s)

( IA No.281518/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.281519/2024-EXEMPTION FROM FILING O.T. )

Date : 16-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Devadatt Kamat, Sr. Adv.  
Mr. Javedur Rahman, AOR  
Mr. Shreyas Dhamapurkar, Adv.  
Mr. Hruday Pawan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioner is permitted to serve a copy of this petition upon the Standing Counsel for the State of Karnataka.

List in the month of January, 2025.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)  
COURT MASTER (NSH)